

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 04th day of January, 2002.

Q U O R U M :- Hon'ble Mr. Rafiq Uddin, Member- J.  
Hon'ble Mr. C.S. Chadha, Member- A.

Orginal Application No. 1564 of 2001.

Smt Vimla Rai wife of Sri U.N. Rai  
P.O. Raipura, Distt. Ballia.

.....Applicant

Counsel for the applicant :- Sri S.K. Dey  
Sri S.K. Mishra

V E R S U S

1. Union of India through the Post Master General  
Gorakhpur Region, Gorakhpur.
2. The Superintendent of Post Offices, Ballia.

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R (Oral)

(By Hon'ble Mr. Rafiq Uddin, Member- J.)

The applicant Smt. Vimla Rai has filed this O.A under section 19 of the Administrative Tribunals Act, 1985 for quashing the oral termination order passed by the respondents and for direction to allow her to work as Branch Post Master, Raipura, Distt. Ballia.

2. The case of the applicant is that she was appointed as B.P.M, Raipura on 13.11.2000 as the post was lying vacant due to death of Jitendra Kumar Mishra

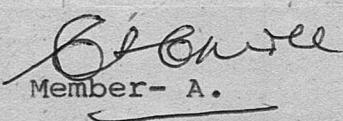
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alias Bandi Mishra. The applicant took charge on the post on 13.11.2000 from one Sri J.N. Rai vide charge report dated 13.11.2000. The applicant continue to work on the post and was also paid salary from the month of November, 2000 to July, 2001. The applicant has also sought her regularisation and submitted representation before the authorities on 07.06.2001, again on 14.07.2001 and on 01.08.2001. However, the authorities did not reply to her representations and she was kept out of job and was not paid salary from the month of August, 2001 without serving any termination order. The applicant also submitted a detailed representation on 16.10.2001, a copy of which has been filed as annexure A- 6. The grievance of the applicant is that her representation dated 16.10.2001 is still pending and has not yet been decided.

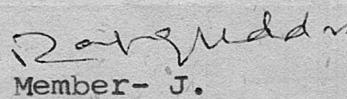
3. We have heard parties counsel and perused the record.

4. It has been submitted by the learned counsel for the applicant that the O.A may be disposed of finally with direction to the respondents to decide the representation of the applicant within specified time. Considering the facts and circumstances of the case, we dispose of this O.A finally with the direction to Post Master General, Gorakhpur Region, Gorakhpur (Res. No. 1) to consider and decide the representation of the applicant dt. 16.10.2001 by a reasoned and speaking order within a period of two months from the date of receipt of this order.

5. There will be no order as to costs.

  
Member- A.

/Anand/

  
Member- J.